

**105+265
VINOD KUMAR
VS.
STATE OF HARYANA AND OTHERS**

Present: Mr. Sunil Kumar Mukhi, Advocate
for the appellant (joined through VC)

Mr. Varun Gupta, DAG, Haryana.

Mr. S.S.Dalal, Advocate
for applicant-respondents No.4 to 6 in CM-2741-LPA-2026.

During the hearing of the present appeal, arguments were heard and even noted out so as to dictate the order in the open Court. While Court was dictating the order, Mr. Sunil Kumar Mukhi, Advocate, who is appearing on behalf of the appellant through virtual mode started disrupting proceeding and to prevent the court from dictating the order and stated the view being taken by the Court is not correct. He started making comments that injustice is being done to his client. Even, the Court was threatened that he will file a review. The conduct of the counsel is such that it was *prima facie* interfering in the judicial process.

This all happened in the open Court though, Mr. Sunil Kumar Mukhi, Advocate was appearing through virtual hearing. Even the counsel appearing on behalf of respondent Nos.4 to 6 witnessed the same and requested the Court to switch off the virtual hearing facility of the appellant.

Keeping in view the conduct of Mr. Sunil Kumar Mukhi, as he was crossing the limits to maintain the decorum of Court, let notice be issued to Mr. Sunil Kumar Mukhi, Advocate by the Registry of this Court to show cause as to why, the proceedings under Section 2(c) of The Contempt of Courts

Act, 1971 should not be initiated against him for intentionally and willfully making the allegations upon the Court so as to lower the authority of the Court and also to interfere with the due course of the judicial proceedings. Notice be served as required under law for the adjourned date.

Let Mr. Sunil Kumar Mukhi, Advocate appear before this Court in person on the next date of hearing. He is free to avail the service of any counsel in case he wishes so.

List on 05.05.2026.

**(HARSIMRAN SINGH SETHI)
JUDGE**

**(DEEPAK MANCHANDA)
JUDGE**

April 29, 2026
harsha/vanita